BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL SHRI. ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT, 2013 SECTION 2(41) OF THE COMPANIES ACT, 2013 AND

IN THE MATTER OF M/s OWARI PRECISION PRODUCTS (INDIA) PRIVATE LIMITED

IN TP 97/2016 IN CA/87/2(41)/CB/2016

 M/S Owari Precision Products (India) Private Limited Plot No. 20, Bidadi Industrial Area, Ramanagara District, Bangalore Rural-562109

PETITIONER

ORDER

This Petition is filed on behalf of the Petitioners under section 2(41) of the Companies Act, 2013. The Petition was originally filed before the Company Law Board, Southern Region, Chennai. Consequent upon the establishment of National Company Law Tribunal Bench at Bengaluru, the said case was transferred to this Tribunal on abolition of Company Law Board, Southern Region, Chennai Bench and numbered as TP 97/2016 for disposal according to law. When the matter is coming up for hearing, the Deputy Managing Director for the petitioners submitted Application dated 2nd September 2016 with a prayer to permit to withdraw the petition and to refund the petition fees of Rs 5,000/-.

The Petitioner is not entitled for refund of Petition fees, as he is withdrawing the petition on his own accord. Considering the prayer of the petitioners, we deem it fit to permit the petitioners to withdraw the Petition.

In the result Memo is allowed and permission is granted to the Petitioner Company to withdraw the Petition. Consequently petition is dismissed as withdrawn. Copy of this order be communicated to the Registrar of Companies, Karnataka, Bengaluru.

(RATAKONDA MURALI) MEMBER, JUDICIAL (ASHOK KUMAR MISHRA) MEMBER, TECHNICAL

DATED THIS THE 22 DAY OF SEPTEMBER, 2016